

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GVK INDUSTRIES LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	GVK Industries Limited
2.	Date of incorporation of corporate debtor	18/06/1992
3.	Authority under which corporate debtor is incorporated / registered	RoC- Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999TG1992PLC014388
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot # 10, Paigah Colony Phase-I, Sardar Patel Road, Secunderabad, Hyderabad, Telangana - 500003
6.	Insolvency commencement date in respect of corporate debtor	21-04-2022(Copy of order received on 25.04.2022)
7.	Estimated date of closure of insolvency resolution process	18-10-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mukesh Verma, IBBI/IPA-001/IP-P01665/2019-2020/12522
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B 1506, Sunteck City, Avenue 2, Goregaon West, Mumbai Suburban, Maharashtra-400104 ip.mukeshverma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	AVM Resolution Professionals LLP, 8/28, 3 rd Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi – 110005. cirp.gvk@avmresolution.com
11.	Last date for submission of claims	09-05-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link : https://ibbi.gov.in/home/downloads Physical Address: Not Applicable. b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **GVK Industries Limited** on **21-04-2022 (Copy of order received on 25.04.2022)**.

The creditors of **GVK Industries Limited**, are hereby called upon to submit their claims with proof on or before 09-05-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



MUKESH VERMA

Interim Resolution Professional of
GVK Industries Limited.

Registration No. **IBBI/PA-001/IP-P01665/2019-2020/12522**

Date : 26.04.2022
Place : Mumbai